

some dislocation. The market was closed in protest against the new system, which is a good system.

**Shri Basappa:** What steps have been taken?

**Mr. Speaker:** The Minister says that this Government cannot take any steps.

**Shri Hem Barua:** May I know how far this decision to suspend business by the cotton merchants' association of Mysore has affected our market, both internal and external?

**Shri Kanungo:** Not in the least

**Shri Hem Barua:** In that case, both the market and the association are superfluous

**Shri Kanungo:** It is one of the primary markets where cotton is bought and sold. An improved system was likely to be introduced, which was objected to by the interests there. Now an agreement has been arrived at. As this is a very small market in a very small place, it has not hurt the trade of this country

#### Emigration of Indian Technicians to Canada

\*1819. **Shri P. C. Borooah:** Will the Prime Minister be pleased to state

(a) whether it is a fact that quite a high percentage of applications of Indian emigrants to Canada and other advanced countries, are from engineers, technicians and medical practitioners, and

(b) if so, what steps are being taken to check this flow of technically qualified personnel to other countries particularly during the planning period?

The Parliamentary Secretary to the Minister of External Affairs (**Shri Sadath Ali Khan**): (a) Citizens who are engineers, technicians and medical practitioners are not regarded as emigrants within the purview of the Indian Emigration Act of 1922 and

are, consequently, free to go to Canada and to similar countries though, as far as we know, they do not constitute a high percentage among those of our citizens who travel to these countries.

(b) No action seems, at present, to be necessary in the context referred to.

**Shri P. C. Borooah:** May I know the total number of emigrants under the 1951 Agreement between India and Canada?

**Shri Sadath Ali Khan:** I require notice.

**Shri Hem Barua:** The hon Parliamentary Secretary has stated that the percentage is not very high. May I know the percentage and how far this percentage has affected our conditions here?

**Shri Sadath Ali Khan:** I do not have that information

**Shri P. C. Borooah:** May I know whether the Indian Government has got a say in the selection of these candidates?

**Shri Sadath Ali Khan:** The people concerned are free to apply for jobs and the Government has nothing to do with that. But if a person is a Government-sponsored candidate then, of course, it is Government's responsibility

**Shri Tyagi:** Has any attempt been made to make a complete survey of Indian technicians abroad who are serving in foreign countries?

**Shri Sadath Ali Khan:** There is a national register. But I am not aware of any detailed survey being made in this respect

**Shri Tyagi:** Have any directions been issued to our Embassies to contact the Indian technicians and keep a list of our nationals.

**Shri Sadath Ali Khan:** I shall have this matter looked into.

**Shri P. C. Borooah:** May I know whether there was an agreement between India and Canada in 1988 which provided that 300 technicians will go to Canada?

**Shri Sadath Ali Khan:** I could not follow it.

**Mr. Speaker:** Is there any agreement entered into between the Canadian Government and this Government under which 300 technicians per year will go to Canada?

**Shri Sadath Ali Khan:** No, there is no such agreement.

**Shri Tyagi:** I want to ask another question. Have the Ministry received any applications from the technicians serving outside, in foreign countries, expressing their desire to come to India if they can get employment here?

**Shri Sadath Ali Khan:** Really, I am unable to answer this question, because I do not know what the present position is—how many such requests have been received by the Ministry of External Affairs.

**Mr. Speaker:** The hon. Minister for Industry seems anxious to say something.

**The Minister of Industry (Shri Manubhai Shah):** If I may say so, several applications have been received from Indian technicians abroad, and recently the Council of Scientific and Industrial Research has resolved to open register and also to create a pool of our technicians trained in foreign countries and local technicians also. Now about 100 of them are proposed to be taken in the national register for selection by the authorities concerned. We are trying to see that all such technicians trained abroad are utilized to the maximum advantage of the country.

**Shri Hem Barua:** The hon. Parliamentary Secretary has stated that the percentage is not very high. At the same time, he does not know the percentage. How do you account for this discrepancy in the statement?

**Shri Sadath Ali Khan:** I said it is not high. I do not know how low it is.

**Mr. Speaker:** Shri P. C. Borooah.

**Shri Hem Barua:** I wanted to know.....

**Mr. Speaker:** I will come to that. Shri P. C. Borooah.

**Shri P. C. Borooah:** Is it a fact that the medical test is also waived in case of technician candidate?

**Mr. Speaker:** The hon. Parliamentary Secretary has stated that Government does not undertake the responsibility of exporting these gentlemen. Whoever gets an offer, he goes; unless the Government itself sponsors the candidate, it has no responsibility. So, what is the use of labouring this point?

The hon. Parliamentary Secretary stated the percentage is not high. That question was followed up by another one: what is the percentage? The hon. Secretary says: I want notice. I am really surprised. He must have both the figures with him.

**Shri Sadath Ali Khan:** I will get the information.

**Mr. Speaker:** The Parliamentary Secretary is quite young. He must give more information than asked for.

**Shri Thirumala Rao:** Arising out of the answer given by my hon. friend, the Minister for Industry, may I know the number of technicians registered already who are awaiting being absorbed in the services and meanwhile being paid some honorarium?

**Shri Manubhai Shah:** This is a new scheme under consideration. We are trying to see that suitable personnel can be engaged on payment of between Rs. 350 to Rs. 600 a month, which would be a sort of retainer allowance. And as soon as any public sector project or private sector project in the country needs his services and offers him a post that

place would be vacated by him and a new entrant would be taken in. I can assure him and the House that we propose to have 200 posts and if necessary, we shall enlarge the number of posts in due course

#### Employees' Provident Fund Scheme

\*1620 Shri K. N. Pandey: Will the Minister of Labour and Employment and Planning be pleased to state:

(a) whether it is a fact that a large amount has been collected by the employers in Uttar Pradesh under the Employees' Provident Fund Scheme, 1952 but the amount has not been deposited with the State Bank of India,

(b) what is the total amount of the Provident Fund Account including both contribution of the employees as well as that of the employers which has not yet been deposited with the State Bank and

(c) the action taken by Government in the matter?

The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra): (a) Yes

(b) Rs 20,18,641 12 nP at the end of December, 1958

(c) Recovery proceedings and prosecutions have been launched and other suitable steps have been taken

Shri K. N. Pandey: Is it a fact that some of the employers have defaulted the payment of their contribution with the result the employees are not getting the benefits of the Provident Fund?

Shri L. N. Mishra: There has been some default and, naturally the workers have been deprived of some benefit

Shri K. N. Pandey: Is it fair that the workers, who have paid their part of the contribution, should be deprived of the facilities to which they are legitimately entitled?

Shri L. N. Mishra: Certainly it is not fair. They must get all those facilities and action is being taken on the claims

श्री राजसिंह भाई वर्मा क्या श्रीमान् को यह विदित है कि एम्प्लायर्स प्राबीडेंट फंड की रकम को बैंकिंग कंपनी के अन्दर काम में ले लेते हैं और फिर मिल को लिक्विडेशन में ले जाते हैं और मजदूरों के हिस्से का प्राबीडेंट फंड भी चला जाता है ?

श्री ल० ना० मिश्र बिटेल तो नहीं मालूम है लेकिन यह सच है कि यह रुपया जहा जाना चाहिये वहा नहीं जा रहा है । इसको बसूल करने की कोशिश की जा रही है ।

Shri Thirumala Rao: In view of the lapses that are observed on the part of employers, will Government take steps to see that such things will not be repeated hereafter and make suitable amendments in the law?

The Minister of Labour and Employment and Planning (Shri Nanda): I have been in touch with the situation in this respect and whenever I examine the figures I feel disturbed. I have been writing to the Ministers in the States that much stronger action should be taken for the purpose of recoveries, and prosecutions should be launched soon. This is engaging our attention, although I may point out that the major part of these arrears was in connection with the very earliest stages and the situation has improved. But it is not entirely to our satisfaction and we must think of more vigorous measures

Shri Easwara Iyer: The hon Minister has said that action has been taken for the recovery of these amounts. May I know whether any prosecution has been launched for criminal misappropriation or for criminal breach of trust under the Indian Penal Code?